

Date.....24.11.2014

**THE  
PARLIAMENTARY DEBATES**

(Part II—Proceedings other than Questions and Answers)

**OFFICIAL REPORT**

1855

**HOUSE OF THE PEOPLE**

*Tuesday, 1st September, 1953*

1856

66 days from 1st April, 1953 to 23rd August, 1953, be condoned, as requested by him in his letter?

**Hon. Members:** Yes.

*Absence was condoned.*

*The House met at a Quarter Past  
Eight of the Clock.*

[MR. DEPUTY-SPEAKER in the Chair]

**QUESTIONS AND ANSWERS**

(See Part I)

**ELECTION TO COMMITTEES**

**I. CENTRAL ADVISORY BOARD OF EDUCATION.**

**II. ALL INDIA COUNCIL FOR TECHNICAL EDUCATION.**

9-15 A.M.

**LEAVE OF ABSENCE**

**Mr. Deputy-Speaker:** I have to inform the hon. Members that Shri Murli Manohar, M.P. completed 66 days of continued absence on the 23rd August, 1953 and thereafter has been attending the meetings of the House. He has sent an application for condonation of the aforesaid period of absence which briefly reads as follows:

"I beg to submit that my absence for a continuous period of 60 days without leave of the House was due to my election petition which was going on at Allahabad and which was decided on the 17th of August, 1953.

I am extremely sorry that I failed to apply to the House for leave to absent myself for the said period.

I feel sincerely sorry for this default of mine and beg to be excused for the same."

Is it the pleasure of the House that the absence of Shri Murli Manohar for 365 PSD.

**Mr. Deputy-Speaker:** I have to inform the House that the following Members have been elected to serve on the Central Advisory Board of Education and All India Council for Technical Education:

**I. Central Advisory Board of Education.—Shri Frank Anthony.**

**II. All India Council for Technical Education.—Shri C. P. Matthen.**

**ESTATE DUTY BILL—Contd.**

**Clause 2.—(Definitions)**

**Mr. Deputy-Speaker:** The House will now proceed with the further consideration of the Estate Duty Bill.

The other day, the following amendments had been moved to clause 2. viz., amendments Nos. 465 and 578 by Government, and then Nos. 470, 471, 551, 599, 600, 602, 468 and 348.

Does any other hon. Member want to move any amendment?